

12.45 hrs.

PAPERS LAID ON THE TABLE

SOLVENT-EXTRACTED OIL, DE-OILED MEAL AND EDIBLE FLOUR (CONTROL) (SECOND AMENDMENT) ORDER, 1978

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND CIVIL SUPPLIES AND COOPERATION (SHRI KRISHNA KUMAR GOYAL) : I beg to lay on the Table:—

(1) A copy of the Solvent-Extracted Oil, De-Oiled Meal and Edible Flour (Control) (Second Amendment) Order, 1978 (Hindi and English versions) published in Notification No. G.S.R. 209(E) in a Gazette of India dated the 31st March, 1978, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT—2090/78.]

(2) A copy of Notification No. G.S.R. 195(E) (Hindi and English versions) published in Gazette of India dated the 28th March, 1978, issued under clause (2) of the Solvent-Extracted Oil, De-Oiled Meal and Edible Flour (Control) Order, 1967. [Placed in Library. See No. LT—2091/78.]

SHRI VINODBHAI B. SHETH : (Jamnagar): The policy of the Government in regard to export of de-oiled cakes is strange. When there is a surplus of 10 lakh tonnes of de-oiled cakes and there is a potential surplus...

MR. SPEAKER : You cannot make a speech. What is your objection to laying it on the Table ?

SHRI VINODBHAI B. SHETH : You should reconsider the entire policy in this regard.

Notifications under Customs Act, under Central Excise Rules and Amendment to Reserve Bank of India Employees' Provident Fund Regulations.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH) : I beg to lay on the Table :—

(1) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—

(i) G.S.R. 213 (E) published in Gazette of India dated the 31st March, 1978 together with an explanatory memorandum.

(ii) G. S. R. 214(E) and 215(E) published in Gazette of India dated the 31st March, 1978 together with an explanatory memorandum.

(iii) G. S. R. 218 (E) and 219(E) published in Gazette of India dated the 1st April, 1978 together with an explanatory memorandum.

(iv) G. S. R. 221(E) and 222(E) published in Gazette of India dated the 1st April, 1978, together with an explanatory memorandum.

[Placed in Library. See No. LT—2092/78.]

(2) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—

(i) G. S. R. 202(E) published in Gazette of India dated the 30th March, 1978 together with an explanatory memorandum.

(ii) G. S. R. 210(E) published in Gazette of India dated the 31st March, 1978 together with an explanatory memorandum.

[Placed in Library. See No. LT—2093/78.]

(3) A copy of amendment (Hindi and English versions) adding new regulation 5B to the Reserve Bank of India Employees' Provident Fund Regulations, under sub-section (4) of section 58 of the Reserve Bank of India Act, 1934. [Placed in Library See No. LT—2094/78.]

12.49 hrs

STATEMENT re. AGREEMENT BETWEEN INDIA AND PAKISTAN REGARDING DESIGN OF SALAL HYDRO-ELECTRIC PLANT ON RIVER CHANAB MAIN.

THE MINISTER OF EXTERNAL AFFAIRS (SHRI ATAL BIHARI VAJPAYEE) : The House will recall that the Indus Water Treaty 1960 provided for exclusive use of the three eastern rivers (Sutlej, Ravi and Beas) to India while Pakistan was allowed the exclusive use of the waters of the three western rivers (Chenab, Jhelum and Indus). Exclusive use meant that except for some limited uses for domestic and agricultural purposes, the waters of the Western rivers could not be removed except for non-consumptive purposes such as the generation of hydro-electric power. However, under the Treaty, Pakistan, as a lower